

09.08.2006

15.

MA 1359/2006
MA 1360/2006
OA 1270/2002

Present: None for the applicant.

MA 1359/2006

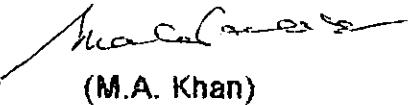
The applicant has filed this MA for direction to the respondents for supplying the copy of the order dated 03.07.2001, passed by the respondents, on behalf of the applicant. This Application is misconceived.

OA No. 1270/2002 is disposed of by order dated 31.12.2002 with a direction that the applicant, if so, advised may challenge the order of the respondents dated 03.7.2001 in accordance with rule etc.. Thereafter, applicant made representations to the respondents which are already decided on 01.8.2001.

Perusal of the OA filed showed that the copy of the order dated 03.7.2001 was filed as Annexure E/IV of the counter reply and the applicant must have received the copy of the counter reply along with annexures. Accordingly, the MA is dismissed.


(V.K. Agnihotri)
Member (A)

/lg/


(M.A. Khan)
Vice Chairman (J)